

Increased activities of ISI and ULFA in North Eastern States

†1356. SHRI LAXMINARAYAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the activities of ISI and ULFA are increasing constantly in the North-Eastern States and the number of incidents by these groups is constantly increasing;

(b) the action taken by the Central Government against ISI/ULFA;

(c) whether Central Government have formulated some plan to check the activities of ISI/ULFA; if so, the details thereof; and

(d) if not, by when Government would take any action in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) ULFA is mainly active in the State of Assam, though recently it has spread its activities in the neighbouring States of Meghalaya, Arunachal Pradesh and Nagaland. Though, there is no report of direct involvement of ISI in the violence in North East, there are reports that ULFA has links with ISI.

(b) to (d) The action taken by Government to check the activities of ULFA *inter alia* include declaring the organization as 'Unlawful Organisation' under Unlawful Activities (Prevention) Act, declaring the whole of Assam and its 20 kms. belt with Meghalaya, Arunachal Pradesh and Nagaland as 'disturbed area' under Armed Forces (Special Powers) Act and functioning of Unified Headquarters to coordinate Counter Insurgency operations by Army & Security Forces against ULFA and other militant outfits.

CBI raid on the premises of Horticulture Department of MCD

1357. SHRI AMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the CBI has recently raided the premises of certain high officials of Horticulture Department of Municipal Corporation of Delhi who are involved in 20 crore scam relating to purchase of tree guards;

(b) if so, what are the names of such officials and the details of allegation against each;

†Original notice of the question was received in Hindi.

(c) whether any incriminatory documents/cash has been received during the raid and if so, the details thereof; and

(d) by when these are likely to be chargesheeted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) and (b) Raids were conducted by the Central Bureau of Investigation on the premises of Shri D.P. Singh, Director and Shri Pyare Lal, the then Junior Engineer of Horticulture Department of Municipal Corporation of Delhi and three private persons in case No. RC 4(A)/204/AC-III registered on allegation of their involvement in a scam of about Rs. 20 crores in purchase of red sand stone benches (not tree guards).

(c) Incriminating documents and details of movable and immovable property were detected during the searches. As the case is still under investigation, it would not be in the interest of investigation to disclose details at this stage.

(d) No time frame can be fixed at this stage as the case is still under investigation.

Delay in deciding pension cases of NDMC employees

1358. PROF. ALKA BALRAM KSHATRIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that lot of time is taken by New Delhi Municipal Council in deciding cases of pensions, gratuity, etc. of its employees who retire or die in harness;

(b) if so, the reasons therefor;

(c) the number of such cases still pending for payment of pension, gratuity etc. as on 30th November, 2004 for the last three months, six months and more than six months; and

(d) the steps taken to ensure that pension cases are settled expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) and (b) The New Delhi Municipal Council has reported that all the dues in case of retiring employees are normally settled